

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1418/2019**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2019**  
**(F.No.04.04.2019/NCLAT/UR/441**

**In the matter of:**

Mr. Bharat Raut & Ors. .... Appellants

Vs.

Madhu Sillica Pvt. Ltd. & Ors. .... Respondents

Appearance: Shri Aditya Pande, Advocate for the Appellants.

**24.04.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 04.04.2019 and the Office after scrutiny of the Memo of Appeal on 05.04.2019, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 08.04.2019. The Appellants re-filed the Memo of Appeal on 22.04.2019. It is stated in the Interlocutory Application (IA) that there was typographical error in the affidavit, which was corrected but the Registry required fresh affidavits to be filed. It took some time for the advocate to prepare the fresh affidavits and the application for condonation of delay in re-filing. Hence, there is delay of 10 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading 'for admission' on 25.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar